

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

19.11.2013

OA No. 765/2013 with MA 379/2013

Mr. P.N. Jatti, Counsel for applicant.

The applicant has filed this OA seeking for a direction to revise his pension and for payment of gratuity.

The learned counsel for the applicant submits that the applicant has also filed a representation dated 02.04.2012 (Annexure A/1) in this regard but the same is pending for consideration.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, I deem it proper and just to direct the respondents to consider and decide the representation of the applicant dated 02.04.2012 (Annexure A/1) by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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